

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.87/2009
Dated the 12th day of February, 2009**

CORAM :

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K.NOORJEHAN, ADMINISTRATIVE MEMBER**

- 1 V.T.Joseph,
Chargeman-I (Air Engineering) (AE),
NAY(K), Naval Base, Kochi-682 004.
Residing at Velikkakath House,
Kumbalanghi, Kochi-682 007
Ernakulam District.
- 2 M V Ayyappan Kutty,
Chargeman-I (Air Engineering) (AE),
NAY(K) , Naval Base, Kochi-682.004.
Residing at: Molathu House,
HMT Colony P.O.,
Kalamassery – 683 503.
- 3 B.S Jaisankar,
Chargeman -I(Air Engineering) (AE),
Naval Aeronautical Quality Assurance Service(NAQAS),
Naval Base, Kochi- 682 004.
Residing at:Neelanchal, Chathari
Tripunithura-682 301.
- 4 Aji K R
Chargeman -I (Air Engineering) (AE),
Naval Aeronautical Quality Assurance Service(NAQAS),
Naval Base, Kochi- 682 004.
Residing at:"PARTNERS" Avenue,
Chakkalakkal Road, Perumanoor,
Kochi – 682 015. Ernakulam District. ... Applicants

By Advocate Mr TCG Swamy.

V/s.

- 1 Union of India, represented by
The Secretary to the Government of India,
Ministry of Defence, New Delhi.
- 2 The Chief of the Naval Staff,
Integrated Headquarters,



Ministry of Defence (Navy)(DCP),
New Delhi.

- 3 The Flag Officer Commanding-in-Chief,
Headquarters, Southern Naval Command,
Naval Base, Kochi-682 004.
- 4 The Chief Staff Officer (P&A),
Headquarters, Southern Naval Command,
Naval Base, Kochi- 682 004. ... Respondents.

By Advocate Mr TPM Ibrahim Khan SCGSC

This application having been heard on 12.02.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

The applicants in this case are similarly placed as the applicant in OA 84/09 which has been disposed of today. The directions given by this Tribunal in the said OA will equally apply in this OA also. It is noticed that applicants in this case have not made any representation after they have become eligible for promotion to the post of Assistant Foreman (AE).

Shri T C G Swamy, appearing on their behalf has submitted that they will be making their individual representations within two weeks from today. On receipt of the same, the respondents shall consider them and take a decision on the same in accordance with the rules under intimation to them.

With the aforesaid directions, the OA is disposed of. There shall be no orders as to costs.


K.NOORJEHAN
ADMINISTRATIVE MEMBER
abp


GEORGE PARACKEN
JUDICIAL MEMBER